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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(OS) 128/2022**

AMARENDRA DHARI SINGH Plaintiff

Through: Mr. Abhimanyu Mahajan and Mr.
Mayank Joshi, Advocates

versus

R.C. NURSERY PRIVATE LIMITED Defendant

Through: Mr. Aditya Dewan, Advocate.

CORAM:

HON'BLE MR. JUSTICE AMIT BANSAL

ORDER

% **04.03.2022**

I.A.No. 3551/2022 (for exemption from filing certified copies of documents)

1. Subject to the plaintiff filing certified copies/originals of the documents on which the plaintiff may seek to place reliance, within four weeks from today, exemption is granted for the present.
2. The application is disposed of.

CS(OS) 128/2022 & I.A. No. 3550/2022 (O-XXXIX Rule 1 & 2 of CPC)

3. Let the plaint be registered as a suit.
4. Issue summons in the suit and notice in the application under Order XXXIX Rules 1 and 2 of the Code of Civil Procedure, 1908 (CPC).
5. Summons in the suit and notice in the application is accepted by the counsel appearing on behalf of the defendant.
6. Written statement in the suit and reply to the application be filed within thirty days from today. Along with the written statement, the



defendants shall also file an affidavit of admission/denial of the documents of the plaintiff.

7. Liberty is granted to the plaintiff to file replication to the written statement and rejoinder to the application within fifteen days from the receipt of the written statement and reply. Along with the replication filed by the plaintiff, an affidavit of admission/denial of the documents of the defendant be filed by the plaintiff.

8. List before the Court on 5th May, 2022.

AMIT BANSAL, J

MARCH 4, 2022

Sakshi R.